

BEFORE RAMAYAN YADAV, ADDITIONAL SECRETARY & FIRST APPELLATE
AUTHORITY

(Under Section 19 of RTI Act, 2005)
Ministry of Law & Justice: Department of Legal Affairs
Room No. 409, "A" Wing
Shastri Bhawan, New Delhi-110001.

Appeal No. 12/AS(RY)/IC/RTI/2016

IN THE MATTER OF

Shri C. Kala Sasanka,
C/o V.V. L.N. Sarma, Advocate,
H.No. 2-2-647/235/2//B.
Central Excise Colony,
Bagh Amberpet,
Hyderabad-500013.

Appellant

Versus

Central Public Information Officer,
Ministry of Law & Justice,
Department of Legal Affairs,
Shastri Bhawan,
New Delhi.

Respondent

ORDER

Dated: 11/08/2016

Shri C. Kala Sasanka (hereinafter, the Appellant) vide his RTI application dated 02.06.2016 has sought information on the following points :-

1. List of passed and failed subjects of I to Vi Semesters with marks obtained upto date for all 3 years LL.B. course in respect of My Hall Ticket No. 102300044015 before and after revaluation of my answer scripts.
2. Marks Memorandum of I to VI semesters for the 3 years of LL.B. course in respect of Hall Ticket No. 102300044015.
2. The CPIO, Deptt. of Legal Affairs (hereinafter, the Respondent) vide reply dated 16/5/2016 had informed the Appellant that the information sought is in the nature of queries and not covered under the RTI Act. The Appellant being aggrieved by the decision of CPIO filed the present appeal dated 02.06.2016.
3. Notice was issued for hearing on 08/8/2016 at 11.00 A.M. in Room No. 409-A, Shastri Bhawan, New Delhi and both parties were informed that in the event of either of the parties failing to appear, the case shall be proceeded and disposed of on the strength of the available

documents. The Appellant has shown his inability to attend the hearing due to financial problems and requested to decide the case on the strength of the records.

4. I have gone through the Appeal memo, and the relevant documents placed before me. The appellant wanted to know the list of passed and failed subjects of I to VI Semesters with marks obtained upto date for all 3 years LL.B. course and Marks Memorandum of I to VI semesters for the 3 years of LL.B. course. As far as Department of Legal Affairs is concerned, it does not possess any such information as sought by the appellant. Thus, I upheld the reply given by CPIO to the appellant. Moreover, he has already been provided the requisite information by Vikram Simhapuri University on 31.3.2016 on transfer of his RTI application from University Grants Commission to Vikram Simhapuri University of which he was a student. Giving direction for re-imbusement of 3 years course fee as demanded by the appellant is beyond the jurisdiction of the FAA as per RTI Act, 2005. The Appeal is disposed off accordingly.

5. In case, the Appellant is not satisfied/aggrieved by this order, he may file a Second Appeal within 90 days before the Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delh-110066.

Ryall
(RAMAYAN YADAV)

Additional Secretary & First Appellate Authority

Copy to:-

1. Shri C. Kala Sasanka, C/o V.V. L.N. Sarma, Advocate, H.No. 2-2-647/235/2//B. Central Excise Colony, Bagh Amberpet, Hyderabad-500013.
2. Shri K. Ginkhan Thang, Dy. Secretary & CPIO, Deptt. Of Legal Affairs, Shastri Bhawan, New Delhi.
3. Section Officer, Implementation Cell, Deptt. Of Legal Affairs, Shastri Bhawan, New Delhi-110001

Q. Jain
29/8/16
M.C. RT